

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) Yes, Sir.

(b) The discussions held by the Minister of Parliamentary Affairs and Labour with the four Federations of port and dock workers have resulted in an agreement on 14.7.1977.

(c) A copy of the Settlement arrived at on 14.7.1977 is placed on the Table of the House. [*Placed in Library, See, No. LT-771/77*].

**Reaction of Port and Dock Workers and Recommendations of the Wage Revision Committee**

4127. **SHRI SAUGATA ROY:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware of the adverse reaction of the Port and Dock workers to the recommendations of the Wage Revision Committee; and

(b) if so, Government's decision regarding their implementation?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) and (b). There has been no adverse reaction but only some suggestions for modifications were received. A complete agreement on the implementation of the Report with modifications was reached with the Federations on 14.7.1977. A copy of the agreement is laid on the Table of the House. [*Placed in Library, See, No. LT-772/77*].

**Enquiry Against General Manager, Nirsra-Mugwer Zone of C.I.L.**

4128. **SHRI A. K. ROY:** Will the Minister of ENERGY be pleased to state:

(a) whether a lot of irregularities were practised during emergency in issuing D.O. by the Nirsra-Mugwer Zone of the Eastern Coal India Ltd.;

(b) whether enquiry has been started by the vigilance against the area General Manager, Nirsra-Mugwer Zone of the E.C.I.L. on this issue; and and

(c) if so, what steps Government is contemplating against the corrupt officers?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** (a) No. serious irregularity in the issue of D.O. for local sale of coal in Mugma-Nirsra Area of Eastern Coalfields Limited during the Emergency has come to notice.

(b) and (c). One complaint made by M/s. Premier Hard Coke of Dhanbad in May, 1976 was enquired into but the allegations could not be substantiated.

**Machine Tool Factory at Bhavnagar**

4129. **SHRI AHSAN JAFRI:** Will the Minister of INDUSTRY be pleased to state:

(a) whether any decision was taken to start a machine tool factory in the Public Sector at Bhavnagar, Gujarat 15 years ago; and

(b) if so, steps taken in this regard?

**THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):** (a) and (b). In April, 1965, Government Commissioned the preparation of a detailed Project Report for a Machine Tool Plant to be set up at Bhavnagar. It has been decided that the manufacture of machine tools at Bhavnagar would be undertaken by the Gujarat State Machine Tool Corporation Ltd., Ahmedabad (Government of Gujarat undertaking) in collaboration with Hindustan Machine Tools Ltd., Bangalore. The cost of the project is estimated at Rs. 11.00 crores. The feasibility report of the project has already been prepared. The company has applied to the financial institutions for necessary financial assistance. Orders for machinery of value Rs. 102 lakhs

have been placed. Design for the Centre lathe has already been completed and three prototypes are under development/manufacture. Production will start with Centre Lathes and is likely to commence in January, 1978. Possession of land for the Project has been given to the Company by the Government of Gujarat in June 1977. Construction is expected to commence in August, 1977.

**Declaration of Places Associated With Gandhiji as Places of National Importance**

4130. SHRI DURGA CHAND: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to declare all places associated with Gandhiji in the country as places of national importance;

(b) if so, the main features thereof; and

(c) the names of the places in the country which are associated with Gandhiji?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Government have no proposal formally to declare all places associated with Gandhiji as places of national importance. He was associated with so many places that it is impossible to select all of them for being declared as such. Only some places would be so distinctive and outstanding as to qualify for his status.

(b) and (c). Do not arise.

**Inclusion of Warliani language in 8th Schedule of Constitution**

4131. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation from individuals and/or organisations de-

manding inclusion of the Warliani language in the Eighth Schedule of the Constitution;

(b) if so, who are these individuals and/or organizations and when these representations were received; and

(c) whether Government propose to take steps to amend the Constitution accordingly and if so, what are the steps contemplated?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) No. Sir.

(b) and (c). Does not arise.

**Restructuring of Film Finance Corporation**

4132. SHRI SATISH AGARWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to restructure the financing pattern to films from Film Finance Corporation;

(b) if so, how;

(c) whether during emergency FFC was used as a tool to browbeat independent thinkers and others desirous to produce films having certain political basis; and

(d) if so, the films or producers who were denied cash assistance on such grounds?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). No Sir. However, according to a recent decision taken by the Film Finance Corporation, loans will be granted to film producers even without collateral security, but with a provision for profit sharing. This will be done in cases where the merits of the script and technical talent associated with it, are